

Jagan JAGAN LAMPS LIMITED				
CIN: L31501HR1993PLC033993				
REG. OFFICE: Narela Piao Manihari Road, Kundli, Distt. Sonapat-131028, Haryana				
TEL: +91 8814805077 ; Email: sales@jaganlamps.com; WEB: www.jaganlamps.com				
EXTRACT OF UN-AUDITED FINANCIAL RESULTS FOR THE QUARTER ENDED 30.06.2025				
(Rs. In Lakhs)				
S.NO	PARTICULARS	Quarter Ended 30.06.2025 (Un-Audited)	Quarter Ended 30.06.2024 (Un-Audited)	Year Ended 31.03.2025 (Audited)
1	Total Income From Operations	898.1	1052.4	4979.72
2	Net Profit/ (Loss) for the period (before Tax, Exceptional and/or Extraordinary items)	51.1	52.53	375.59
3	Net Profit/ (Loss) for the period before Tax (after Exceptional and/or Extraordinary items)	37.14	37.07	283.72
4	Net Profit/ (Loss) for the period after Tax (after Exceptional and/or Extraordinary items)	37.14	37.07	283.72
5	Total Comprehensive Income for the period (Comprising Profit/ (Loss) for the period (after tax) and other Comprehensive Income (after Tax))	-	-	15.81
6	Equity Share Capital (face value of Rs. 10/- each)	729.52	729.52	729.52
7	Reserves (excluding Revaluation Reserve) as shown in the Audited Balance Sheet of the previous year	-	-	2598.75
8	Earnings per share (of Rs. 10/- each) (for continuing and discontinued operations)	-	-	-
1	Basic	0.51	0.51	3.89
2	Diluted	0.51	0.51	3.89
NOTE :				
1. The above results duly reviewed by the Audit Committee have been approved by the board at its meeting held on 14.08.2025.				
2. The above is an extract of the detailed format of Un-Audited Financial Results for the quarter ended 30.06.2025 filed with the stock exchange under Regulation 33 of the SEBI (LODR) Regulations, 2015. The full format of the Un-Audited Financial results for the quarter ended 30.06.2025 are available on the company websites www.jaganlamps.com and stock exchange website www.bseindia.com.				
3. The Company has adopted Indian Accounting Standards ("Ind AS") notified under section 133 of the Companies (Indian Accounting Standards) Rules, 2015 as amended till date. Such transition has been carried out from the erstwhile Accounting Standards notified under the Act, read with relevant rules issued thereunder.				
Date: 14.08.2025 Place: Kundli, Haryana		 For and On Behalf of the Board of Directors Raghav Aggarwal (Director)		

“FORM NO. INC-26”
(Pursuant to Rule 30 of Companies
(Incorporation) Rules 2014)

Before the Central Government
Regional Director, Northern Region

In the matter of sub-section 4 of Section 13 of
the Companies Act 2013 and clause (a) of
sub-section 4 of Rule 30 of the Companies
(Incorporation) Rules 2014

AND
In the matter of
EXCEED KNOW YOUR LAND
PRIVATE LIMITED
having its registered office at A-1/69, Sector-5,
Rohini, Delhi-110085

Petitioner

Notice is hereby given to General Public that the
Company proposes to make the application to the
Central Government under Section 13 of the
Companies Act 2013, seeking confirmation of
alteration of Memorandum of Association of the
Company in term of Special Resolution passed at
Extra-Ordinary General Meeting held on **Monday,**
11th August, 2025, to enable the Company to
change its Registered Office from “NCT of Delhi”
to “State of Haryana”.

Any person whose interest is likely to be affected
by the proposed change, may deliver either on
MCA portal (www.mca.gov.in) by filing investor
complaint form or may be delivered or send
by registered post of his/her office, supported
by an affidavit stating the nature of his/her interest
and ground of opposition to the **Regional**
Director, Northern Region, B-2 Wing, C-2
Floor, Pt. Deendayal Aryudhaya Bhawan, CGO
Complex, New Delhi-110003, within Fourteen
(14) days of date of publication of this notice with
a copy to the applicant Company at its registered
office at A-1/69, Sector-5, Rohini, Delhi-110085.

For and on behalf of the Board of Directors
Exceed Know Your Land Private Limited

Musolani
Director

Date : 15.08.2025
Place : Delhi **DIN : 06579012**

SCHEDULE-I FORM A PUBLIC ANNOUNCEMENT (Regulation 14 of the Insolvency and Bankruptcy Board of India (Voluntary Liquidation Process) Regulations, 2017)	
FOR THE ATTENTION OF THE STAKEHOLDERS OF JUMPINGMINDS AT LABS PRIVATE LIMITED	
1. Name of Corporate Person	JUMPINGMINDS AT LABS PRIVATE LIMITED
2. Date of Incorporation of Corporate Person	19.04.2021
3. Authority under which Corporate Person is registered	Registrar of Companies, Delhi
4. Corporate Identity Number of Corporate Person	U85300DL2021PTC380263
5. Address of the Registered Office of Corporate Person	Regd Off : House No 2382 Narela Mandi, Narela City, West Delh, Delhi, India-110040
6. Liquidation commencement date of Corporate Person	11.08.2025
7. Name, address, email address, telephone number and the registration number of the Liquidator	Name : Mohammad Khalid Address : G/3/2 2nd Floor, Malviya Nagar, New Delhi-110017 Email Id : cskhalid1@gmail.com Telephone No : 9654631686 Insolvency Professional, Holding Registration No : IBBI/IPA-002/IP-N/1289/2024-2025/14417 AFA: AA214417/02/300626/203851
8. Last date for submission of claims	10.09.2025
Notice is hereby given that the Jumpingminds At Labs Private Limited has commenced voluntary liquidation on 11.08.2025. The stakeholders of Jumpingminds At Labs Private Limited are hereby called upon to submit a proof of their claims, on or before 10.09.2025 to the liquidator at the address mentioned against item 7. The Financial creditors shall submit their proof of claims in electronic means only. All other stakeholders may submit the proof of claims in person, by post or by electronic means. Submission of false or misleading proofs of claim shall attract penalties.	
Sd/- Name of the Liquidator : Mohammad Khalid Liquidator, in the matter of Jumpingminds At Labs Private Limited IBBI Registration No: IBBI/IPA-002/IP-N/1289/2024-2025/14417 Authorisation for Assignment (AFA): AA214417/02/300626/203851 AFA Validity: 30.06.2026	
Date : 16.08.2025 Place : New Delhi	

FORM G INVITATION FOR EXPRESSION OF INTEREST FOR IVR PRIME IT. SEZ PRIVATE INVESTMENT IN REAL ESTATE ACTIVITIES AT DELHI NCR (Under sub-regulation (1) of regulation 36A of the Insolvency and Bankruptcy Code of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)	
SL	RELEVANT PARTICULARS
1	Name of the Corporate debtor along with PAN & CIN/LLP No. IVR PRIME IT. SEZ PRIVATE LIMITED CIN: U72300DL2007PTC169453 PAN: AABC18561Q
2	Address of the registered office 560, G.T. Road, First Floor, Shahdara Opposite UCO Bank, Delhi, East Delhi, D-110032 IN
3	URL of website www.insolvencyandbankruptcy.in (This is the website of the IPE of the RP as there is no website of the Corporate Debtor)
4	Details of place where majority of fixed assets are located As per the last Audited Balance Sheet of the Corporate Debtor dated 31.03.2019 there are no fixed assets in the Corporate Debtor.
5	Installed capacity of main products/ services The company is a Real Estate Company and they are into construction business of development of Flats, Villas and Plots of land. The Project is situated at Plot No.5, Sector 144, Noida admeasuring 100000 Sq. Metres. The name of the Project is Unnati Fortune World. For further details it can be requested through an email to the RP at ivrprime@aaainsolvency.com
6	Quantity and value of main products/ services sold in last financial year From the date of the commencement of the CIRP dated 19.09.2019; no construction activity has been done by the Corporate Debtor.
7	Number of employees / workmen NIL
8	Further details including last available financial statements (with schedules) of two years, lists of creditors are available at URL: www.insolvencyandbankruptcy.in (This is the website of the IPE of the RP as there is no website of the Corporate Debtor) Or through an email request to the RP at ivrprime@aaainsolvency.com
9	Eligibility for resolution applicants under section 25(2)(h) of the Code is available at URL: www.insolvencyandbankruptcy.in (This is the website of the IPE of the RP as there is no website of the Corporate Debtor)
10	Norms of unliability applicable under section 29A are available at: www.insolvencyandbankruptcy.in (This is the website of the IPE of the RP as there is no website of the Corporate Debtor)
11	Last date for receipt of expression of interest 05.09.2025
12	Date of issue of provisional list of prospective resolution applicants 15.09.2025
13	Last date for submission of objections to provisional list 20.09.2025
14	Date of issue of final list of prospective resolution applicants 30.09.2025
15	Date of issue of information memorandum, evaluation matrix and request for resolution plans to prospective resolution applicants 05.10.2025
16	Last date for submission of resolution plans 04.11.2025
17	Process email id to submit Expression of Interest ivrprime@aaainsolvency.com
18	Details of the corporate debtor's registration status as MSME Eligible for being a MSME. But no registration Certificate available with the Resolution Professional

POSSESSION NOTICE				
Whereas, the authorized officer of Jana Small Finance Bank Limited under the Securitization And Reconstruction of Financial Assets And Enforcement of Security Interest Act, 2002 and in exercise of powers conferred under section 13 (2) read with rule 3 of the Security Interest (Enforcement) Rules 2002 issued demand notices to the borrower(s)/ Co-borrowers(s) calling upon the borrowers to repay the amount mentioned against the respective names together with interest thereon at the applicable rates as mentioned in the said notices within 60 days from the date of receipt of the said notices, along with future interest as applicable incidental expenses, costs, charges etc. incurred till the date of payment and/or realisation.				
Sr. No.	Loan No.	Borrower/ Co-Borrower/ Guarantor/ Mortgagor	13(2) Notice Date/ Outstanding Due (in Rs.) as on	Date/ Time & Type of Possession
1	47939610000651 47939410000173 & 47939610000826	1) Mr. Harish Chand (Applicant), 2) Mrs. Meena (Co-Applicant), 3) Mr. Priyanka Kagreti (Co-Applicant), 4) Mr. Karan Kagreti (Guarantor)	05.06.2025 Rs.10,52,102/- (Rupees Ten Lakh Fifty Two Thousand One Hundred and Two Only) as on 03.06.2025	Date: 12.08.2025 Time: 02:00 P.M. Symbolic Possession
Description of Secured Asset: All that piece and parcel of the Immoveable Property bearing Upper Ground Floor, (L-Type), Without Roof/ Terrace Rights of Builtup Property bearing No 95 (New No.95-B), Admeasuring 24 Sq.yards, i.e. 20.08 Sq.mtrs, out of Khasha No.345, situated in the Revenue Estate of Village Bindapur, Delhi State Delhi Area Abadi known as Colony Uttam Nagar, Block-U, New Delhi-110059, Owned by Mrs. Meena, W/o. Mr. Harish Chand.				

Whereas the Borrower/s Co-Borrower/s Guarantor/s Mortgagee/s mentioned herein above have failed to repay the amounts due, notice is hereby given to the Borrower/s mentioned herein above in particular and to the Public in general that the authorised officer of **Jana Small Finance Bank Limited** has **taken possession** of the properties/ secured assets described herein above in exercise of powers conferred on him under Section 13(4) of the said act read with Rule 8 of the said rules on the dates mentioned above. The Borrower/s Co-Borrower/s Guarantor/s Mortgagee/s mentioned herein above in particular and the Public in general are hereby cautioned not to deal with the aforesaid properties/ Secured Assets and any dealings with the said properties/ Secured assets will be subject to the charge of **Jana Small Finance Bank Limited**.

Place: Delhi NCR	Sd/- Authorised Officer,
Date: 16.08.2025	For Jana Small Finance Bank Limited

JANA SMALL FINANCE BANK (A Scheduled Commercial Bank)
Registered Office: The Fairway, Ground & First Floor, Survey No.10/1, 11/2 & 12/2B, Off Domlur, Koramangla Inner Ring Road, Next to EGL Business Park, Challaghatta, Bangalore-560071. Branch Office: 16/12, 2nd Floor, W.E.A, Arya Samaj Road, Karol Bagh, New Delhi-110005.

Kashi Viswanathan Sivaraman
Resolution Professional
in the matter of IVRR Private IT. SEZ Private Limited
Reg. No. IBBI/IPA-001/PI-P00900 /2017-2018/11497
Email id: sivaraman@saainsolvency.com sivarat68@yahoo.com
Contact Detail:
Office Address: AAA Insolvency Professionals LLP
64, Near Modi Mill, Okhla Phase III, Okhla Industrial
Estate, New Delhi, Delhi 110020
Email id: ivrrmr@saainsolvency.com


HINDUJA HOUSING FINANCE LIMITED
 Registered office at 27-A, Developed Industrial Estate, Guindy,
 Chennai - 600 032, Tamil Nadu. E-mail : auction@hindujahousingfinance.com
 Contact No: Himanshu Bhasin: 8006879454 | Promod Chand: 99903 38759 | Nidhi Juyal: 72920 79861
POSSESSION NOTICE (For immovable property)

Whereas the undersigned being the Authorized Officer of the **HINDUJA HOUSING FINANCE LIMITED** under Securitization and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002 (No. 3 of 2002) and in exercise of powers conferred under section 13(12) read with Rule 3 of the Security Interest (Enforcement) Rules, 2002 issued a demand notice was issued on the dates mentioned against each account and stated hereinafter "the borrower (hereinafter the borrower and guarantors are collectively referred to as the "Borrowers") to repay the amount within 60 days from the date of receipt of said notice. The borrowers having failed to repay the amount, notice is hereby given to the borrower and the public in general that the undersigned has taken possession of the property described herein below in exercise of powers conferred on him under sub-section 4 of section 13 of Act read with rule 6 of the Security Interest (Enforcement) Rules, 2002. The said dates mentioned against each account is the recovery date for particular account. The public in general is hereby cautioned not to deal with the property and any dealing with the property will be subject to the charge of the **HINDUJA HOUSING FINANCE LIMITED** for an amount and future interest at the contractual rate on the aforesaid amount together with incidental expenses, costs, charges, etc. thereon. The borrower's attention is invited to provisions of sub-section (8) of section 13 of the Act, in respect of time available, to redeem the secured assets.

Form No. INC-26
Pursuant to rule 30 of the Companies
(Incorporation) Rules, 2014
Advertisement to be published in the newspaper
for change of registered office of the company
from one state to another
Before the Central Government Regional Director,
Northern Region, Ministry of Corporate Affairs
In the matter of sub-section (4) of Section 13
of the Companies Act, 2013 and clause (a) of sub-rule
(5) of rule 30 of the Companies (Incorporation)
Rules, 2014,
In the matter of "**Soul Foods Retail Private
Limited**" (CIN: U47890DL2023PTC416063)
Registered Office: Plot No-02, KH No-20/23/1,
Utam Nagar Ext Part-3, Dwarka Nr Hanuman
Mandir, Uttam Nagar, West Delhi, New Delhi,
Delhi, India, 110059 _____, Petitioner
Notice is hereby given to the General Public that the
company proposes to make an application to the
Central Government under section 13 of the
Companies Act, 2013 seeking confirmation of
alteration of the Memorandum of Association of the
Company in terms of the special resolution passed
at the Extra Ordinary General Meeting held on
Friday, 1st August, 2025, to enable the company to
change its Registered Office from "NCT of Delhi to
State of Haryana".
Any person whose interest is likely to be affected by
the proposed changes of the registered office of the
company may deliver, either on the MCA-21 portal
(www.mca.gov.in) by way of an investor complaint
form, or cause to be delivered or sent by registered
post, his/her objections supported by an affidavit
stating the nature of his/her interest and grounds of
opposition, to the Regional Director at the address
B-2 Wing, 2nd Floor, Pt. Deendayal Anandiyaya,
Bhawan, C.G.O Complex New Delhi – 110003,
within fourteen days of the date of publication of this
notice, with a copy to the applicant company at its
registered office at the address mentioned below:
P.O.-2/KH No-20/23/1, Utam Nagar Ext Part-3,
Dwarka Nr Hanuman Mandir, Uttam Nagar,
West Delhi, New Delhi, Delhi, India, 110059
For and on behalf of the Applicant
For Soul Foods Retail Private Limited
Date: 16.08.2025 _____, Saurabh Mehotra
Place: Delhi (Director) DIN: 01677712

NEWTIME INFRASTRUCTURE LIMITED
CIN No.: L24239HR1984PLC040797
Regd. Off.: Begampur Khatola, Khandas, Near Krishna Manji Gurgaon, Basai Road, Haryana-122001
Phone: 91-9811910127, E-mail: newtimeinfra2010@gmail.com, website: www.newtimeinfra.in

Extract of Unaudited consolidated financial results for the quarter ended June 30, 2025				
(Rs. in lakhs except per share data)				
No.	Particulars	Quarter ended June 30, 2025 Unaudited	Quarter ended June 30, 2024 Unaudited	Year ended March 31, 2025 Audited
1	Total income from operations	113.61	205.34	650.25
2	Net Profit/ (Loss) for the period (before tax, Exceptional and/or Extraordinary Items)	(63.47)	(50.87)	(294.17)
3	Net Profit/ (Loss) for the period before tax (after Exceptional and/or Extraordinary Items)	(63.47)	(50.87)	(294.17)
4	Net Profit/ (Loss) for the period after tax (after Exceptional and/or Extraordinary Items)	(63.47)	(50.87)	(319.19)
5	Total Comprehensive income for the period (Comprising Profit / (Loss) for the period (after tax) and Other Comprehensive Income (after tax)	(61.20)	(66.12)	(307.17)
6	Equity Share Capital	5,248.38	5,248.38	5,248.38
7	Reserves/other equity as shown in the Audited Balance Sheet of the previous year	-	-	-
8	Earning per share (of Rs.10/- each) (for continuing and discontinued operations) -			
	(a) Basic :	(0.01)	(0.01)	(0.06)
	(b) Diluted :	(0.01)	(0.01)	(0.06)

NOTES:-

- The above unaudited financial results have been reviewed and recommended by the Audit Committee on 14th August, 2025 and subsequently have been approved by the Board of Directors of the company at their meeting held on 14th August, 2025.
- In accordance with the requirements of Regulation 33 of the SEBI (Listing Obligations and Disclosure Requirements) Regulations, 2015, the Statutory auditor have performed a limited review of the standalone and consolidated financial results of the Company for the quarter ended 30th June, 2025.
- This statement has been prepared in accordance with Indian Accounting Standard (Ind AS) as prescribed under section 133 of the Companies Act, 2013 read with relevant rules thereunder and in terms of regulations of the SEBI (Listing Obligation and Disclosure Requirements), Regulations, 2015 (as amended).
- The Company operates in a single business segment, hence the disclosure requirements under Ind AS 108 – Operating Segments are not applicable at standalone level. However, at the Group level segment information based on the consolidated financial results has been presented in the notes in accordance with Ind AS 108.
- A Provisional Attachment Order No. 09/2024, issued via email dated 13.09.2024 by the Deputy Director posted at the Gurugram Zonal Office, Directorate of Enforcement, New Delhi, has been passed against the company and its subsidiaries and associates. This order pertains to the provisional attachment of immovable properties and investments held in the group's name, vide reference number F.No.ECIR/GN/20/14/2024, dated 05.09.2024, and includes the attachment of shares held by the promoter company. This order, however, does not affect the business operations of the Group.
- During the year ended 31st March 2025, Board of Directors and shareholders of the Company in their meeting on 29th January 2025 and 27 February 2025 respectively, have proposed variation/alteration in the terms of preference shares of the Company as below:
 - (a) Allotment of 2,35,50,530, 10% Compulsory Convertible Preference Shares (CCPS) of Rs. 10/- each, convertible into 2,35,50,530 Equity shares of the face value of Rs. 1/-, each at a price of Rs. 9.50/- per (including Premium of Rs. 8.50/-) Equity Share in lieu of 39,44,960, 10% Non-Cumulative Non-Convertible Redeemable Preference Shares (RNCPS) of Rs. 10/- each. The Company is in the process of obtaining regulatory approvals for the same.
- The figures of the quarter ended 31 March 2025 are the balancing figures between audited figures in respect of full financial year 31 March 2025 and the unaudited published year to date figures upto 31 December 2024, being the date of the end of the third quarter of the financial year which were subjected to limited review by the statutory auditors.
- Diluted EPS represents earning per share based on the total number of shares including the potential estimated number of shares to be issued against convertible equity warrants.
- Other comprehensive income includes net movement of re-measurement of defined benefit plans and alike adjustments.
- Previous year figures have been regrouped / reclassified, wherever considered necessary to confirm to the current period presentations.
- The Unaudited financial results for the quarter ended 30 June 2025 is available on the website of the Company <https://www.newtimeinfra.in/> and the website of BSE Ltd

Particulars	(Rs. in lakhs)		
	Quarter ended June 30, 2025 Unaudited	Quarter ended June 30, 2024 Unaudited	Year ended March 31, 2025 Audited
Revenue from operations and other income	88.50	157.53	517.46
Profit/Loss before tax	(15.21)	(26.66)	(156.57)
Profit/Loss after tax	(15.21)	(26.66)	(181.58)



For and on behalf of the Board of Directors
Newtime Infrastructure Limited

Ajay Kumar Thakur
DIN:10799462
Managing Director

Place : Haryana
Date: August 14, 2025

Sl. No.	Account Number, Name of the Borrowers & Address	Date of Possession
1	DL/CNP/CNP/A000000998. 1. Mr. Bharmshi Kumar 2. Mrs. Sapna Kumari. A-99, Nax, Son Bazar Road, Solanki Market, Machu Vihar, Uttam Nagar, New Delhi-110059 Description of Property: Built up property measuring 45, 45, Ground Floor without roof/terrace rights, area measuring 50 Sq. Yds., out of khasra no. 105/2, situated in the area of village Palam and colony known as Block-E, Vishwas Park, Uttam Nagar, New Delhi-110059. BOUNDARIES: East: Road 20 ft. wide, West: Golf 10ft. wide, North: Others, South: Prop No. E-46	12-Aug-25 8-May-25 Rs. 16,161,462/- AS ON 07-May-25
2	DL/MHV/MHV/A000000277. 1. Mr. Deepak Soni 2. Mrs. Seema Soni. H.No. 61, Vikash Nagar, 01, Gupta Enclave, Uttam Nagar, New Delhi-110059 Description of Property: Plot No. R-195, area measuring 130 Sq. Yds., and Plot No. R-196, area measuring 20 Sq. Yds. Total plot area measuring 150 Sq. Yds., out of khasra no. 105/2, situated in the area of village Palam and colony known as Mohan Garden. In Block R, Uttam Nagar, New Delhi-110059. BOUNDARIES: East: Plot No. 196, West: Plot No. 194, North: Road 20 ft. South: Lane 10ft.	12-Aug-25 8-May-25 Rs. 19,98,770/- AS ON 07-May-25
3	DL/OEL/DLHI/A0000002815. 1. Mr. Islamuddin Islamuddin 2. Mrs. Kulsum Kulsum. LIG-90, Shambhal Road, Azad Nagar, Muradabad, UP-244001 Description of Property: Built up property bearing portion of plot no. 86, First Floor, without roof/terrace rights, Back LHS, area measuring 50 Sq. Yds., khasra no. 174, situated in the revenue estate of village Bindapur and colony known as Nand Ram Park, Block-G, on Bindapur, Malaha Road, Uttam Nagar, New Delhi-110059. BOUNDARIES: East: Golf 10 ft wide, West: Other's Plot, North: Golf 10 ft. wide, South: Flat/Entry/ Front Side LHS Flat/Road 23 feet wide	12-Aug-25 8-May-25 Rs. 19,98,770/- AS ON 07-May-25
4	DL/DEL/DLHI/A0000002380. 1. Mr. Md Sakir Husain 2. Mrs. Hamshir Begum. H.No. 136, Mansarovar Bazar Road, Colony, New Delhi-110059 Description of Property: Built up property bearing plot no. D-139 & 140, First Floor, (Back Side RHS Unit), without roof/terrace rights, area measuring 50 Sq. Yds., out of khasra no. 55/22 and 55/23/1, situated in the area of village Hasthal Vihar and D-Block, Near Holy International School, Uttam Nagar, New Delhi-110059. BOUNDARIES: East: Back LHS Unit/Other's Plot, West: Other's Plot, North: DDA Park/Land, South: Flat Entry/Front Side Flat/Other's 20ft wide	12-Aug-25 8-May-25 Rs. 19,91,142/- AS ON 07-May-25
5	DL/DEL/DLHI/A0000002383. 1. Mrs. Rajja Rajja 2. Mr. Arif Arif. A-165, Gulab Bagh, D-Block, Mohan, New Delhi-110059 Description of Property: Built up property bearing plot no. D-1371 & L-172, part of 1204, upper ground floor, back RHS, without roof/terrace rights, area measuring 50 Sq. Yds., with all its roof/terrace rights, out of khasra no. 59/16, situated in the area of village Hasthal and colony known as Mohan Garden, Block-L, Uttam Nagar, New Delhi-110059. BOUNDARIES: East: Golf 10 ft wide, West: Front RHS/21 feet wide, North: Back LHS Flat/Plot No. L-18, South: Plot No. L-16	12-Aug-25 8-May-25 Rs. 22,43,523/- AS ON 07-May-25
6	DL/DEL/DLHI/A0000002560. 1. Mrs. Ritika Chawla 2. Mr. Narinder Chawla. WZ-66, Om Vihar Phase-3, Son Bazar Road, Uttam Nagar, Near Gyan Builders, Delhi-110059 Description of Property: Built up L-Type Plot No. A-6, Second Floor (LHS), without roof/terrace rights, area measuring 50 Sq. Yds., out of khasra no. 67/8, situated in the revenue estate of village Hasthal and area abadi known as colony Om Vihar, Phase-V, Uttam Nagar, New Delhi-110059. BOUNDARIES: East: Others Property, West: Property (Golf 10ft. wide) RHS Flat, Road 20 ft. wide, South: Others Property	11-Aug-25 8-May-25 Rs. 18,95,785/- AS ON 07-May-25
7	DL/NGL/MEBH/A0000004418. 1. Mr. Rohit Bhambhani 2. Mr. Vijay 3. Mrs. Aika. N-119, Block-B, Mangol Puri Delhi-110028 Description of Property: Built up property bearing plot no. T-66, 66A & 67, Third Floor, towards back side, southern-western portion, with roof/terrace rights, with super area measuring 49 Sq. Yds., i.e. 41 sq. mtrs approx., land area measuring 144.4 Sq. Yds., i.e. 1,20.72 Sq. mtrs approx., out of khasra no. 38/5, situated in the revenue estate of village Bindapur and colony known as T-Block, Shukkar Bazar, Uttam Nagar, New Delhi-110059. BOUNDARIES: East: Road 30ft., West: Others Plot, North: Others Plot, South: Golf 10ft. wide, Entry	12-Aug-25 9-May-25 Rs. 22,20,994/- AS ON 04-May-25
8	DL/OEL/DLHI/A0000003579. 1. Mr. Rohtash Kumar 2. Mrs. Babli Devi. H.No. 124/2, Lions Enclave, DLI, DK Mohan Garden, Uttam Nagar, West, New Delhi-110059 Description of Property: Built up property plot no. 4, Upper Ground Floor, Back side right hand side, area measuring 75 Sq. Yds. Out of total of 300 Sq. Yds., out of khasra no. 38/5, situated in the area of village Hasthal and colony known as Vikas Nagar, Vikas Enclave, Uttam Nagar, New Delhi-110059. BOUNDARIES: East: Back LHS Unit/Other's Plot, North: Other's Unit/Road 25ft. South: Golf 10ft. wide	12-Aug-25 8-May-25 Rs. 36,17,768/- AS ON 07-May-25
9	DL/MHV/MHV/A000000217. 1. Mr. Asif Ali 2. Mr. Asif Ali. Zafar Ali. F-36, 37, 38, 39, 40, 41, 42, 43, 44, 45, 46, 47, 48, 49, 50, 51, 52, 53, 54, 55, 56, 57, 58, 59, 60, 61, 62, 63, 64, 65, 66, 67, 68, 69, 70, 71, 72, 73, 74, 75, 76, 77, 78, 79, 80, 81, 82, 83, 84, 85, 86, 87, 88, 89, 90, 91, 92, 93, 94, 95, 96, 97, 98, 99, 100, 101, 102, 103, 104, 105, 106, 107, 108, 109, 110, 111, 112, 113, 114, 115, 116, 117, 118, 119, 120, 121, 122, 123, 124, 125, 126, 127, 128, 129, 130, 131, 132, 133, 134, 135, 136, 137, 138, 139, 140, 141, 142, 143, 144, 145, 146, 147, 148, 149, 150, 151, 152, 153, 154, 155, 156, 157, 158, 159, 160, 161, 162, 163, 164, 165, 166, 167, 168, 169, 170, 171, 172, 173, 174, 175, 176, 177, 178, 179, 180, 181, 182, 183, 184, 185, 186, 187, 188, 189, 190, 191, 192, 193, 194, 195, 196, 197, 198, 199, 200, 201, 202, 203, 204, 205, 206, 207, 208, 209, 210, 211, 212, 213, 214, 215, 216, 217, 218, 219, 220, 221, 222, 223, 224, 225, 226, 227, 228, 229, 230, 231, 232, 233, 234, 235, 236, 237, 238, 239, 240, 241, 242, 243, 244, 245, 246, 247, 248, 249, 250, 251, 252, 253, 254, 255, 256, 257, 258, 259, 260, 261, 262, 263, 264, 265, 266, 267, 268, 269, 270, 271, 272, 273, 274, 275, 276, 277, 278, 279, 280, 281, 282, 283, 284, 285, 286, 287, 288, 289, 290, 291, 292, 293, 294, 295, 296, 297, 298, 299, 300, 301, 302, 303, 304, 305, 306, 307, 308, 309, 310, 311, 312, 313, 314, 315, 316, 317, 318, 319, 320, 321, 322, 323, 324, 325, 326, 327, 328, 329, 330, 331, 332, 333, 334, 335, 336, 337, 338, 339, 340, 341, 342, 343, 344, 345, 346, 347, 348, 349, 350, 351, 352, 353, 354, 355, 356, 357, 358, 359, 360, 361, 362, 363, 364, 365, 366, 367, 368, 369, 370, 371, 372, 373, 374, 375, 376, 377, 378, 379, 380, 381, 382, 383, 384, 385, 386, 387, 388, 389, 390, 391, 392, 393, 394, 395, 396, 397, 398, 399, 400, 401, 402, 403, 404,	

TARINI ENTERPRISES LIMITED
CIN: L51101DL2006PLC148967
Regd Office: 3/14A, 1st Floor, Vijaynagar Double Storey, Delhi-110009
Ph.011-61382621,
Website: www.tarinienterprises.in, E Mail: tarinienterprisesvlttd@gmail.com, info@tarinienterprises.in
Extract of Standalone Financial Results for the Quarter ended on 30th June, 2025

Particulars	Amount in Lakhs			
	Standalone			
	Quarter and Three months ended 30/06/2025 Unaudited	Corresponding 3 months ended in the previous year 30/06/2024 Unaudited	Previous Quarter ended 31/03/2025 Unaudited	Year ended 31/03/2025 Audited
Total Income from Operations (net)	29.57	36.58	217.45	354.03
Net Profit/(Loss) for the period (before tax, Exceptional and/or Extraordinary items)	15.98	20.82	9.99	54.66
Net Profit/(Loss) for the period before tax(after Exceptional and/or Extraordinary items)	13.59	15.77	207.46	299.37
Net Profit/(Loss) for the period (after Reserves)	13.59	15.77	207.46	299.37
Total Comprehensive Income for the period (comprising Profit/(Loss) for the period (after tax) and other comprehensive income (after tax)]	11.80	15.37	6.26	38.47
Paid-up equity share capital [Face value Rs. 10 per share]	377.30	377.30	377.30	377.30
Reserves (excluding revaluation reserves as Shown in the Balance Sheet of previous Year)	4,660.39	4,625.50	4,648.59	4,648.59
Earnings per share - (after extraordinary items)- (of Rs. 10/- each)	0.28	0.46	0.91	0.91
Diluted earnings per share- (after exceptional items)- (of Rs. 10/- each)	0.28	0.46	0.91	0.91

Notes:
The above is an extract of the detailed format of the Standalone results for the three months ended on 30th June, 2025 filed with the Stock Exchanges under Regulation 33 of SEBI (Listing and Other Disclosure Requirements) Regulations, 2015. The full format of the Standalone Financial Results for the three months ended on 30th June, 2025 are available on the Stock Exchange website www.mseil.in and the company Website.

For Tarini Enterprises Limited
S/d
Abhay Chand Bardia
Managing Director
DIN: 00009217

पंजाब नैशनल बैंक  **punjab national bank**
...पहले का प्रतीक... ...a GOVERNMENT OF INDIA UNDERTAKING... ...the name you can **BANK** upon!

SAM BRANCH, DELHI 4th FLOOR, 7th BHIKAJI CAMA PLACE, NEW DELHI-110066 EMAIL ID: zs8343@pnbc.co.in

POSSESSION NOTICE [Rule 8(1)] (For Immovable property/ies)

Whereas, the undersigned being the Authorized Officer of the Punjab National Bank under the Securitization and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002 and in exercise of powers conferred under section 13 (12) read with Rule 3 of the Security Interest (Enforcement) Rules 2002, issued a Demand Notice dated 09.04.2025 calling upon the Borrowers/Guarantors/Mortgagors:

Borrowers/Guarantors/Mortgagors as per Demand notice dated 09.04.2025 by Punjab National Bank

M/s Shreeee Agro Foods (Borrowing Firm) (Partners: Sh. Ritesh Kumar and Sh. Jitesh Goyal), Vill. Pipaliya, Amariya Pilibhit Road, Tehsil Sitarganj, Distt. Udham Singh Nagar PIN: 262405, Email ID: shreeeeagrofoods@gmail.com

Sh. Ritesh Kumar S/o Sh. Ramesh Chandra (Partner/Guarantor) Ward No 7, Sitarganj, US Nagar, Uttarakhand – 262405 Mob No: 8445194311	Sh. Jitesh Goyal S/o Sh. Ramesh Chandra (Partner/Guarantor) Ward No 7, Sitarganj, US Nagar, Uttarakhand – 262405 Mob No: 9837054205
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Sh. Gurdajal Singh S/o Sh. Malkeet Singh (Guarantor) Vill Rampura, Tehsil – Sitarganj, Distt – U S Nagar - 262405	Sh. Devinder Singh S/o Sh. Kulwant Singh (Guarantor) Vill Hardaspur, Pilibhit, Distt U S Nagar - 262001
Sh. Ramesh Chandra S/o Sh. Ganga Ram (Guarantor) Vill Pipaliya Natthu Teh Sitarganj Distt U S Nagar – 262405 Mob No: 9897654160	Smt. Sushila Goyal W/o Sh. Ramesh Chandra (Guarantor) Ward No. 7, Sitarganj, US Nagar, Uttarakhand - 262405

Smt. Harjeet Kaur W/o Sh. Gurdayal Singh (Guarantor) Vill Rampura, Tehsil Sitarganj, Distt – U S Nagar - 262405	Smt. Amarjeet Kaur W/o Sh. Devinder Singh (Guarantor) Vill Hardsapur, Pilibhit, Distt U S Nagar - 262001
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to repay the amount Rs. 44,86,73,693.72 (Rupees Forty-Four Crores, Eighty-Six Lacs Seventy-Three Thousand Six Hundred Ninety-Three and Paise Seventy-Two only) as on 01.04.2025 with further interest and incidental expenses, cost, charges etc. within 60 days from the date of receipt of the said notices.

The Borrowers/Guarantors/Mortgagors having failed to repay the amount, notice is hereby given to the Borrowers/Guarantors/Mortgagors and the public in general that the undersigned has taken Possession of the property described herein below in exercise of powers conferred on him under Sub-Section (4) of Section 13 of act read with rule 8 of the Security Interest Enforcement Rules, 2002 on **11th day of August of the year 2025.**

The Borrowers/Guarantors/Mortgagors in particular and the public in general are hereby cautioned not to deal with the properties/interests mentioned here under and any dealings with the said properties will be subject to the charge of the Punjab National Bank for an amount of Rs. 44,86,73,693.72 (Rupees Forty-Four Crores, Eighty-Six Lacs Seventy-Three Thousand Six Hundred Ninety-Three and Paise Seventy-Two only) as on 01.04.2025 with further interest and incidental expenses, cost, charges etc. less recovery if any until payment in full as per demand notice dated 09.04.2025.

The Borrower/s/guarantor/s/mortgagor/s attention is invited to provision of sub-section (8) of section 13 of the Act, in respect of time available, to redeem the secured assets.

DESCRIPTION OF THE MOVABLE / IMMOVABLE PROPERTIES

Hypothecation of Plant and Machinery installed at Factory Premises of M/s Shreeee Agro Foods Vill Pipaliya Natthu Sitarganj – Amariya Pilibhit Road, Tehsil Sitarganj Distt U S Nagar Pin 262405

1.) Factory land & buildings situated at Khata No. 19 & Khasra No. 1 Ga, Vill-Pipaliya Natthu, Teh Sitarganj, Distt U S Nagar registered vide registered sale deed in the name of Sh. Ritesh Kumar S/o Sh. Ramesh Chandra recorded at bahi no 1, Zild 1172, pages 01-16, Sr No 3937, dated 25.10.2017 at SRO Sitarganj **Boundaries : East:** Sitarganj-Piliphit Road **West:** Land of Variyam Singh & Other, North: MR Aara Mill, South: Land of Varayam Singh

2.) Factory land & building situated at Khata No. 122 & part of Khata No. 619/2 Vill. Vitha Akbar, Teh. Sitargani, Distt. U.S. Nagar registered

2.) Factory land & building situated at Khata No. 123 & part of Khata No. 61012 VIII-VIII AKBAR, Tehsil Sitarganj, Distt G S Nagar registered under Factory Act 1947 in the name of Sh. Jitesh Goyal S/o Sh. Ramesh Chandra recorded at bahi no. 1, Zild 1172, pages 147-162, Sr no 3948 dated 27.10.2017 at SRO Sitarganj. **Boundaries : East:** Sitarganj-Piliphit Road **West:** Land of Variyam Singh & Other, **North :** MB Agro Mills, **South:** Land of Variyam Singh

3.) Factory land & building situated at Khata No. 40 & part of Khasra No. 1 Ka, Vill- Pipaliya Natthu, Teh Sitarganj, Distt U S Nagar

registered vide registered sale deed in the name of Sh. Devinder Singh S/o Sh. Kulwant Singh recorded at bahi no. 1, Zild 1172, Pages 163-178, Sr no 3949 dated 27.10.2017 at SRO Sitarganj. **Boundaries : East:** Sitarganj-Piliphit Road **West:** Land of Variyam Singh & Other, **North:** MB Agro Mills, **South:** Land of Variyam Singh
Owner of the Property: Sh. Devinder Singh S/o Sh. Kulwant Singh

4. Factory land & building situated at Khata No. 43 & part of Khasra No. 617, 621/649, 622 & 618/1 min Vill Vittha Akbar, Teh Sitarganj, Dist. Huzar Nagar consists of the registered deeds in the name of Sh. Gurdial Singh & Sh. Mulchand Singh recorded at Pabi No. 4

District U.S. Nagar registered vide registered sale deed in the name of Sh. Gurdayal Singh S/o Sh. Malkeet Singh recorded at Bani. no. 1, Zild 1172, Pages 385-400, Sr. no. 3936, dated 25.10.2017 at SRO Sitarganj. **Boundaries :** **East:** Sitarganj-Piliphit Road **West:** Land of Varyam Singh & Other, **North:** MB Agro Mills, **South:** Land of Varyam Singh

Owner of the Property: Sh. Gurdayal Singh S/o Sh. Malkeet Singh

5.) Commercial Property situated at Khata No. 702 & part of Kharsa No. 24A min & 29 A min Vill-Rampura, Teh Sitarganj, Distt U S Nagar registered vide registered sale deed in the name of Sh. Gurdajal Singh S/o Sh. Malkeet Singh recorded at book no 1, Zild 301, Pages 301-326, Sr no 2816, dated 14.07.2006 at S/O Sitarganj. **Boundaries :** East 30'wide road and others house and plot, West Open plot and house North 20' wide road and other's house and plot, South Open plot

Owner of the Property: Sh. Gurdajal Singh S/o Sh. Malkeet

6.) Commercial Property situated at Khatima old Bye pass road, Plot No. 209 M ward No. 10 Rampura, Teh Sitarganj, Distt U S Nagar through registered gift deed in the name of Sh. Devinder Singh S/o Sh. Kulwant Singh recorded at bali no 1, zild 1201, Pages 195-210, Sr no 52, dated 03.01.2018 at SRO Sitarganj. **Boundaries :** **East:** Other's property **West:** Bijti Road **North:** Other's shop **South:** Shop of shawan tent house

Owner of the Property: Sh. Devinder Singh S/o Sh. Kulwant Singh

7.) Residential Property situated at Plot No. 197 Min, Gram Rampura Tehsil Sitarganj, Distt U S Nagar through registered sale deed registered in the name of Sh. Gurdaj Singh S/o Sh. Malkeet Singh recorded at book no 1, Khand 21, Pages 53-66, Sr. no. 582, dated 18.04.1998 at SRO Sitarganj. **Boundaries : East:** Other's House, **West:** Bijli Road, **North:** Other's shop: **South :** Hotel City

Date: 11.08.2025 Place: Sitargani Authorized Officer, Punjab National Bank